

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.203
IB-793(ND)/2021

IN THE MATTER OF:
M/s Radha Fincom Ltd
Vs.
M/s. SPML Infra Ltd

.... APPLICANT/PETITIONER

....RESPONDENT

SECTION
U/s 7 IBC code 2016

Order delivered on 15.11.2022

CORAM:
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

PRESENT:

For the Applicant : Ms. Surbhi Anand, Advocate
For the Respondent :

ORDER

On 30.05.2022, four weeks time was granted to the Petitioner to enable the parties to settle the matter. Ms. Surbhi Anand, Ld. Counsel appearing for the Petitioner states that the settlement has been arrived and an application seeking withdrawal of the matter will be filed within a short time. 10 days time is granted to the Petitioner to file the said application.

List on **01.12.2022.**

—Sd—

(DR. BINOD KUMAR SINHA)
MEMBER (TECHNICAL)

—Sd—

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)